

1. Name of the Officer (in full)

: Dr. SANU JACOB

3. Present Post held

DIRECTOR

2. Service to which the officer belongs

: DIRECTOR

4. Present Pay

: Rs. 126800/- (Pay Level: 13)

Name of District, Taluk and Village or City in which property is situated (Full location & Postal Address)	Name and Details of Property, Housing Land and other buildings	Cost of Construction/ Acquirement (and year when purchased) including of land in case of house and year when purchased	Present Value* (In Rupees)	If not in own name, state in whose name held and his/ her relationship to the Govt. servant	How acquired: whether purchase, lease**, mortgage, inheritance, gift or otherwise, with date of acquisition and name with details of person(s) from whom acquired.	Annual income from the property	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

1.	Srampickal house, Pallithode P.O., Cherthala, Alleppey District, Kerala	8.09 Ares land, 700 sq ft, 2-bedroom house	Inherited from wife's grandfather	26 lakhs	Smt. Annie John (wife)	Inherited from wife's grandfather	Nil	
2.	I-2, VB Royale, Edappally, Ernakulam District, Kerala	2-BHK apartment, 950 sq. ft.	13 lakhs, purchased in 2006	22 lakhs	Smt. Annie John (wife)	Inherited from wife's mother	Nil	
3.	A-6, Galaxy Arcade, Peediyakal Abdul Rehman Road, Near SRM Road, Kochi -	3-BHK apartment, 1250 sq. ft.	15 lakhs, purchased in 2007	32 lakhs	Smt. Annie John (wife)	Inherited from wife's mother	Nil	



29 JAN 202



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4.	Panorama development, Survey No. 230/12, Near Mangaliya Temple, Seaport Airport Road, Kanayannur Taluk, Tripunithura, Ernakulam District, Kerala	2.02 Ares of land	7 lakhs, purchased in 2007	16 lakhs	Smt. Annie John (wife)	Inherited from wife's mother	Nil	
5.	Srampickal house, Pallithode P.O., Cherthala, Alleppey District, Kerala	0.81 Ares of land	2.75 lakhs, purchased in 2016	3.5 lakhs	Smt. Annie John (wife)	Purchased	Nil	



1. Name of the Officer (in full)

Udumbamchola Taluk, Idukki District – 685552,

Kerala

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2020

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	OCT VIOC TO WITHOUT LITY	oge	A DESCRIPTION OF THE PROPERTY					
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	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
6.1.	Survey No. 1257/73, Karunapuram Village, Udumbamchola Taluk, Idukki District – 685552, Kerala	40.47 Ares of land	Inherited from my father (Ancestral Property) in 2020	35 lakhs	Dr. Sanu Jacob (self)	Inherited from my father (Ancestral Property) in 2020	Nil	
6.2.	Survey No. 1417/81, Karunapuram Village,	6.07 Ares of land with 1400 sq. ft. building	Inherited from my father (Ancestral Property) in		Dr. Sanu Jacob (self)	Inherited from my father (Ancestral Property) in 2020	Nil	

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	<b>-(1)</b>	(2)	(3)	(4)	(5)	(6)	(7)	(8)
6.3.	Survey No. 753/95, Karunapuram Village, Udumbamchola Taluk, Idukki District – 685552, Kerala	49.78 Ares of land	Inherited from my father (Ancestral Property) in 2020		Dr. Sanu Jacob (self)	Inherited from my father (Ancestral Property) in 2020	Nil	
6.4.	Survey No. 757/95, Karunapuram Village, Udumbamchola Taluk, Idukki District – 685552, Kerala	7.08 Ares of land	Inherited from my father (Ancestral Property) in 2020		Dr. Sanu Jacob (self)	Inherited from my father (Ancestral Property) in 2020	Nil	
6.5.	Survey No. 581/16,	50.59 Ares of	Inherited from		Dr. Sanu Jacob	Inherited from my father	Nil	



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	Karunapuram Village, Udumbamchola Taluk, Idukki District – 685552, Kerala	land	my father (Ancestral Property) in 2020		(self)	(Ancestral Property) in 2020		
7.	Resurvey 128/14- 4, Mulanthuruthy, Ernakulam District - 682314, Kerala	6.98 Ares of land for House Construction	34.48 lakhs purchased in 2020	35 lakhs	Jointly owned by Dr. Sanu Jacob (self) and Smt. Annie John (wife)	Purchased in 2020	Nil	

Signature

129 JAN 2024



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	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

Name

: Dr. SANU JACOB

Designation

: Director

Date

: 29 Jan 2021



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#### Note:

- 1) \*In case where it is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) \*\* Includes short-term lease also.
- 3) The declaration form is required to be filled in and submitted by every of Class I and Class II (Group 'A' and Group 'B') services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1995, [now rule 18 (1) of the CCS (Conduct) Rules, 1964] on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired, or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on the Government servant.
- 4) The wording 'No Change' or 'No Addition' or 'As in Previous Year' should be avoided and all details filed up.
- 5) AIS Officers are requested to fill the form in duplicate.
- 6) All columns should be filled duly typed neatly.